MINISTRY OF HOME AFFAIRS
NOTIFICATION

New Delhi, the 12th November, 2001

G.S.R. 857(E).—In exercise of the powers conferred by sub-section (1) and clause (a) of sub-section (2) of section 40 of the Protection of Human Rights Act, 1993 (10 of 1994), the Central Government hereby makes the following rules further to amend the National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Rules, 1993, namely:

1. (1) These rules may be called the National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Amendment Rules, 2001.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Rules, 1993, in clause (i) of sub-rule (1) of rule 4, for the words and figures "earned leave @ 15 days for every completed calendar year of service", the words and figures "earned leave @ 30 days for every completed calendar year of service", shall be substituted.

F. No. 15011/42/2001—HR1
SURENDRA KUMAR, Jt. Secy. (HR)

Note : The principal rules were published in the Gazette of India vide number G.S.R. 760(E) dated the 23rd December, 1993 and subsequently amended vide G.S.R. 8(E) dated the 7th January, 1994; No. G.S.R. 548(E) dated the 20th July, 1999 and No. G.S.R. 837(E) dated the 20th October, 2000.

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